

ITEM NO.15

COURT NO.1

SECTION XVI

**S U P R E M E C O U R T O F I N D I A**  
**RECORD OF PROCEEDINGS**

Petition(s) for Special Leave to Appeal (C) No(s). 13609/2023

(Arising out of impugned final judgment and order dated 19-06-2023 in WPA(P) No. 3/2022 passed by the High Court Of Calcutta Circuit Bench At Port Blair)

**NATIONAL HIGHWAYS AND INFRASTRUCTURE  
DEVELOPMENT CORPORATION LIMITED**

Petitioner(s)

**VERSUS**

**THE REGISTRAR, CIRCUIT BENCH AT PORT BLAIR & ORS.** Respondent(s)

(FOR ADMISSION and I.R. and IA No.124905/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT )

Date : 17-07-2023 This petition was called on for hearing today.

**CORAM : HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA  
HON'BLE MR. JUSTICE MANOJ MISRA**

**For Petitioner(s) Mr. D N Goburdhun, Sr. Adv.  
Mr. Avneesh Garg, Adv.  
Ms. Srika Selvam, Adv.  
Mr. Dipit Sarin, Adv.  
Mr. Muddam Thirupathi Reddy, AOR**

**For Respondent(s)**

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 Issue notice to Respondent No 3 (Secretary, Ministry of Road Transport and Highways) returnable in four weeks.
- 2 Pending further orders, there shall be a stay of the operation of the impugned order of the High Court dated 19 June, 2023 directing the petitioner to deposit an amount of Rs 100 crores in the Registry of the High Court.

- 3 The petitioner shall, within a period of three weeks, file a comprehensive status report indicating the status of the work and the time schedule within which the work of repairing NH-4 in the Andaman & Nicobar Islands shall be completed.
- 4 List the Petition on 25 August 2023.

**(GULSHAN KUMAR ARORA)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**ASSISTANT REGISTRAR**